

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).17513/2026

[Arising out of impugned final judgment and order dated 10-12-2025 in WPCRL No.493/2025 passed by the High Court of Judicature at Madras]

P.R. RAJESHKUMAR

Petitioner(s)

VERSUS

THE JOINT DIRECTOR OF ENFORCEMENT & ORS.

Respondent(s)

IA No. 178109/2026 - CONDONATION OF DELAY IN FILING, IA No.178111/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS, IA No. 178110/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 19-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE V. MOHANA(PARTIAL COURT WORKING DAYS BENCH)For Petitioner(s) :Mr. Narender Hooda, Sr. Adv.
Mr. S Girish, Adv.
Mr. Ankur Singhal, Adv.
Ms. Shruti Bisht, AORFor Respondent(s) :Mr. S.V. Raju, ASG
Mr. Zoheb Hussain, Adv.
Ms. Sarica Raju, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arvind Kumar Sharma, AORUPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. No case to interfere with the impugned order dated 10.12.2025 passed by the High Court of Judicature at Madras is made out.
3. The Special Leave Petition is, accordingly, dismissed.
4. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS(PREETHI DILEEP KUMAR)
DEPUTY REGISTRAR